

**NATIONAL COMPANY LAW TRIBUNAL**  
**PRINCIPAL BENCH**  
**NEW DELHI**

C.P NO. 38(ND)/2016  
CA NO.

CORAM:

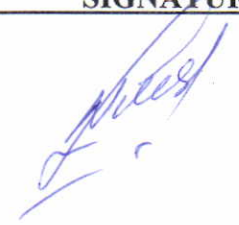


PRESENT: CHIEF JUSTICE M. M. KUMAR  
Hon'ble President

SH. S. K. MOHAPATRA  
Hon'ble Member (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF PRINCIPAL BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 15.09.2016

NAME OF THE COMPANY: **Smt. Rajni Gupta & Ors.**  
**Vs.**  
**M/s. Sunair Hotels Pvt. Ltd. & Ors.**

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the  
Companies Act 2013.

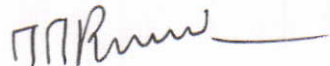
| S.NO. | NAME                    | DESIGNATION | REPRESENTATION | SIGNATURE   |
|-------|-------------------------|-------------|----------------|---|
| 1     | Mr Sudhir Makhad        | Sr Adv      | R-1 to 13      |   |
| 2.    | Mr. Atul Sharma         | Adv         |                |   |
| 3     | Mr. Nitesh Jain         | Adv         |                |   |
| 4     | Mr. Amit Dhaka          | Adv         |                |   |
| 5     | Mr. Pradeep Dhadogra    | CA          |                |   |
| 6.    | Mr. ADITYA VIKRAM SINGH |             | R - 14         |  |
| 7.    | Mr. KSHITIZ KARTEE      |             |                |   |
| 8.)   | Mr. U.K. Chaudhary,     | Sr. Adv.    | Petitioners    |  |
| 9.)   | Mr. Himanshu Vij,       | Adv         |                |   |
| 10.)  | Mr. Naveesh Jain,       | Adv.        |                |   |


P.T.O.

## Order

It has been pointed out by the learned counsels for the parties that CP 35/2010 needs to be heard along with the instant petition CP 38(ND)/2016, as per the directions issued by the Hon'ble Supreme Court.

2. Accordingly, office is directed to list CP 35/2010 along with the instant petition for 19.10.2016.

  
(CHIEF JUSTICE M.M. KUMAR)  
PRESIDENT

  
(S.K. MOHAPATRA)  
MEMBER (T)

15<sup>th</sup> September, 2016  
(P.K. SUD)